

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cr.M.P. No. 1610 of 2011**

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1. Anand Kumar Vishwakarma, son of late Jitendra Kumar Vishwakarma
2. Nirmala Vishwakarma wife of Anand Kumar Vishwakarma
3. Manish Kumar son of Anand Kumar Vishwakarma

All residents of village Engineering Road, Vishwakarma Motor Works,  
P.O. and P.S. Town, Daltonganj, District- Palamau

... .... Petitioners

Versus

- 1.The State of Jharkhand

2. Payal daughter of Ram Sewak Sharma, resident of 4A, Geetanjali  
Apartment, Madhusudhan Complex, Dimna Road, Mango, P.O. and P.S.  
Mango, Town, Jamshedpur, District-Singhbhum East

... .... Opposite Parties

**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

For the Petitioners : Mr. Suraj Kishore, Advocate  
For the State : A.P.P

**05/05.04.2021** Heard Mr. Suraj Kishore, learned counsel for the petitioner and  
learned A.P.P. for the State.

This petition has been heard through Video Conferencing in view of  
the guidelines of the High Court taking into account the situation arising due  
to COVID-19 pandemic. None of the parties have complained about any  
technical snag of audio-video and with their consent this matter has been  
heard.

Learned counsel for the petitioners submits that petitioner no.2  
has died.

Status report has been received whereby it has been informed that  
the case has been fixed in the light of order of the Hon'ble Apex Court and  
the next date is fixed for 09.04.2021 at the stage of evidence before charge.

In that view of the matter, no relief can be extended to the  
petitioners at this stage as the matter is of the year, 2011 and stay has been  
vacated by the court below in the light of judgement delivered by the  
Hon'ble Apex Court in the case of "**Asian Resurfacing of Road Agency**

**(P) Ltd. Vs. C.B.I**” reported in **2018(16) SCC 299**. Accordingly, Cr.M.P. No. 1610 of 2011 stands dismissed.

**(Sanjay Kumar Dwivedi, J.)**

Satyarthi/-